

DIVISION BENCH
COURT - II

O-223

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/328(KB)2022
IA(COMPANIES.ACT)/80(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22ND JULY 2024

IN THE MATTER OF	A. KRISHNA VS VARSHNA INVESTMENTS P LTD.
UNDER SECTION	SEC. 59 SEC. 241(1) SEC. 242(4)

Appearance (via video conferencing/physically)

Mr. Ratnanko Banerji, Sr. Adv.] For A. Krishna
Mr. Shaunak Mitra, Adv.]
Ms. shika Daga, Adv.]
Mr. Aayush Lakhota, Adv.]
Ms. Sampurna Mukherjee, Adv.]

Mr. Rishav Banerjee, Adv.] For the Respondent No.1
Mr. Rajarshi Banerjee, Adv.]

Mr. Joy Saha, Sr. Adv.] For the Respondent No.2
Ms. Urmila Chakraborty, Adv.]
Mr. Anunoy Basu, Adv.]

ORDER

1. Learned Senior Counsel/Counsel for the parties present.
2. **IA(COMPANIES.ACT)/80(KB)2023:**
 - a. Let supplementary affidavit be filed by the learned Counsel for the Respondent No.1 to bring on record the correspondences between the parties within a period of ten days.
 - b. List this matter on **12th August, 2024.**

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**